

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II**

Item 21

**CA No. 194/22
195/22
and
CP No. 72/Chd/Hry/2022**

Under Section 271, CA 2013

In the matter of:-

Mrs. Babli

.....Petitioner

Vs.

HLVED Industries Pvt. Ltd.

....Respondent

Due to paucity of time, the matter could not be taken up, hence adjourned
to 20.09.2023.

Sd/-
Court Officer

September 11, 2023
Vriti